

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 413
IB/567/ND/2021

IN THE MATTER OF:

Climax Enterprises Pvt Ltd	...	Applicant
Versus		
Super Aays Pvt Ltd	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 12.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ranjit kumar, Proxy counsel
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Proxy Counsel on behalf of the Applicant is present. Ld. Counsel for the Respondent is present. Proxy Counsel on behalf of the Applicant has submitted that the arguing Counsel is not available and she seeks some time for arguments.

With the consent of the parties, the matter is adjourned to **06.05.2024** for arguments.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)